

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON FEBRUARY 03, 2018  
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF**

**INANNA FASHION AND TRENDS LIMITED**

(FORMERLY KNOWN AS FRONTLINE BUSINESS SOLUTIONS LIMITED)  
CORPORATE IDENTIFICATION NUMBER: L17200MH1994PLC076018

Registered Office: A/9, The Parle Colony Co-Operative Housing Society Limited, Sahakar Road,  
Vile Parle (East), Mumbai- 400057, India. Tel: 91 + 22- 26838689  
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This Advertisement is being issued by, Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of, Mr. Rahul Saraf ("Acquirer"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer ("Offer") for acquisition of up to **94,44,260** (Ninety Four Lakhs Forty Four Thousand Two Hundred Sixty Only) fully paid-up equity shares of face value of Rs. 5 each ("Equity Shares"), representing 26% of the total share capital of Inanna Fashion and Trends Limited (Formerly known as Frontline Business Solutions Limited) ("Target Company") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of Rs. 8/- per equity share. The Detailed Public Statement ("DPS") with respect to the aforementioned Offer was published on February 03, 2018 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshadep (Marathi Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number CFD/DCR2/OW/P/2018/8436/1 dated March 16, 2018. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Day and Date (Original)	Day and Date (Revised)
Public Announcement (PA)	Tuesday, January 30, 2018	Tuesday, January 30, 2018
Publication of DPS in the newspapers	Saturday, February 03, 2018	Saturday, February 03, 2018
Filing of the draft letter of offer with SEBI	Friday, February 09, 2018	Friday, February 09, 2018
Last date for a competitive bid	Tuesday, February 27, 2018	Tuesday, February 27, 2018
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Wednesday, March 07, 2018	Friday, March 16, 2018
Identified Date*	Friday, March 09, 2018	Tuesday, March 20, 2018
Letter of Offer to be dispatched to shareholders	Friday, March 16, 2018	Tuesday, March 27, 2018
Last date for revising the Offer price/ number of shares	Tuesday, March 20, 2018	Monday, April 02, 2018
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Wednesday, March 21, 2018	Tuesday, April 03, 2018
Date of publication of Offer Opening Public Announcement	Thursday, March 22, 2018	Wednesday, April 04, 2018
Date of commencement of Tendering Period (Offer Opening Date)	Friday, March 23, 2018	Thursday, April 05, 2018
Date of Expiry of Tendering Period (Offer Closing Date )	Monday, April 09, 2018	Wednesday, April 18, 2018
Last Date for completion of all requirements including payment of consideration	Monday, April 23, 2018	Friday, May 04, 2018

\* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

**OTHER INFORMATION**

- The Target Company has made an application to BSE vide letter dated March 16, 2018 for obtaining In Principle Approval for issue and allotment of 1,50,00,000 Warrants to be issued on preferential basis to the Acquirer in terms of Regulation 28(1) of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015 and the same is pending.
- References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
- The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged
- The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in Takeover Regulations.
- The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.



**SAFFRON CAPITAL ADVISORS PRIVATE LIMITED**  
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SEBI Registration Number: INM 000011211  
Validity of Registration: Permanent  
Contact Person: Amit Wagle/ Shikha Jain



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E-mail: khade@unisec.in  
Website: www.unisec.in  
SEBI Registration Number: INR000004082  
Validity: Upto April 17, 2020.  
Contact Person: Sunil Khade

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Place: Mumbai  
Date: March 28, 2018

Sd/-  
Rahul Saraf  
Surgeon Comm.